Committee on Energy on Action Taken by the Government on the recommendations contained in the Thirty-seventh Report (Sixteenth Lok Sabha) of the Committee on 'Stressed/Non-performing Assets in Power Sector'; and

(ii) Action Taken by the Government on the recommendations contained in Chapter—I of the Tenth Report (Seventeenth Lok Sabha) of the Committee on Energy on Action Taken by the Government on the recommendations contained in the Fortieth Report (Sixteenth Lok Sabha) of the Committee on 'Impact of RBI's Revised Framework for Resolution of stressed assets on NPAs in the Electricity Sector'.

MR. CHAIRMAN: Did you say 'rise' or 'beg'? Please; all Ministers and also Members should say: 'I rise to lay' because now we are not using that word. Statement by Minister, Shri B.L. Verma.

STATEMENT BY MINISTER

उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री; तथा सहकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा): महोदय, मैं उत्तर पूर्वी क्षेत्र विकास मंत्रालय की अनुदान मांगों (2021-22) के संबंध में विभाग संबंधित गृह कार्य संबंधी संसदीय स्थायी समिति के दो सौ बत्तीसवें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

REGARDING NOTICE UNDER RULE 267

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, I have a point of order. ... (Interruptions)...

MR. CHAIRMAN: Shri Sukhendu Sekhar Ray, Dr. Amee Yajnik, Shri M.V. Shreyams Kumar, Shri Neeraj Dangi, Shri Elamaram Kareem, Shri Binoy Viswam, Dr. V. Sivadasan, Prof. Ram Gopal Yadav, Shri Vishambhar Prasad Nishad, Prof. Manoj Kumar Jha and Shri Ripun Bora; they have given notice under Rule 267. I have gone through it and none of them attract the Rule 267. That is why I have not admitted it. ...(Interruptions)...

SHRI JAIRAM RAMESH: Sir,....(Interruptions)...